

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 326

IA-6281/2023, IA-3603/2021, IA-822/2022
IA-823/2022, IA-5708/2023, IA-5454/2023

IN

IB-1006(ND)/2019

IN THE MATTER OF:

Mr. Devendra Kumar Shrma	Petitioner/Applicant
Vs.		
M/s. JBB-Evereset Buildtech Pvt. Ltd.	Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant	:	Mr. Rajiv Bahl, Mr. Madan Gera, Advs. In IA-5708/2023 and IA-5454/2023
For the Respondent	:	Mr. Indresh Upadhyay, Mr. Saurabh kumar, Advs.
For the SRA	:	Mr. Kunal Godhwani, Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **18.04.2024.**

-Sd-
(COURT OFFICER)

Ajay